



Government of Jammu and Kashmir
Home Department, Civil Secretariat, J&K
Srinagar/Jammu

Notification,
Jammu, the 22nd March, 2019

SRO 219, - Whereas, immovable property comprising of land measuring 02 Kanals and 14 Marlas bearing khasra No. 139 situated at Village Chattral, Tehsil Mendhar, District Poonch was occupied by the Army for security purpose; and.

Whereas, a requisition in this behalf has been received by the State Government from the Ministry of Defence, Government of India.

Now, therefore, in exercise of powers conferred by sub section(1) section 21 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968, the Government hereby notifies that the aforesaid immovable property be requisitioned.

By order of the Government of Jammu and Kashmir.

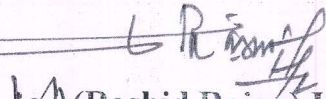
Sd/-
(Shaleen Kabra) IAS,
Principal Secretary to Government
Home Department

No. Home/Land-Acq/62/2016

Dated:- 29.03.2019

Copy to the:-

1. Principal Secretary to Hon'ble Governor.
2. Divisional Commissioner, Jammu.
3. Commissioner/Secretary to Government, Revenue Department.
4. Commissioner/Secretary to Government, Department of Law Justice and Parliamentary Affairs (w.7.s.c).
5. Director, Archaeology, Archives and Museums, J&K.
6. Principal Director Defence Estates, Northern Command, Satwari, J&K Jammu.
7. Deputy Commissioner, Poonch.
8. Special Secretary to Chief Secretary J&K.
9. Defence Estates Officer, Rajouri Poonch Circle.
10. Pvt. Secretary to Principal Secretary(Home).
11. In-Charge Website, Home Department.
12. Stock file.


(Rashid Raina) KAS
Under Secretary to the Government
Home Department